

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

Date of order: 4-2-1997

CP No. 152/1995
(TA 25/88)

S.K.Bedi, resident of L-6F, University Complex,
Rajasthan University, Jaipur.

.. Petitioner

Versus

1. The Union of India through Dr. M.S.Reddy,
Secretary, Ministry of Water Resources,
Shram Shakti Bhawan, Rafi Marg, New Delhi.
2. Shri A.B.Joshi, Chairman, Central Water
Commission, Room No. 313, Sewa Bhawan,
R.K.Puram, New Delhi.

.. Respondents

Petitioner present in person

Mr. U.D.Sharma, counsel for the respondents

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman

Hon'ble Mr. O.P.Sharma, Administrative Member

O R D E R

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Petitioner, S.K.Bedi, has filed this Contempt
Petition under Section 17 of the Administrative
Tribunals Act, 1985, stating therein that by not
implementing the decision of the Tribunal in
TA No. 25/88 dated 17-10-1994, the respondents have
committed contempt of court.

2. We have heard the petitioner and the learned
counsel for the respondents and have gone through
the records of the case.

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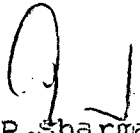
3. The petitioner has already received pension

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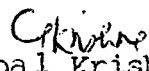
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and other pensionary benefits as well as the dearness relief on pension w.e.f. 1-1-1986. The dispute is now only with regard to payment of dearness relief for the period from September, 1984 to December, 1985. The petitioner may make a representation to the concerned authority for payment of dearness relief for the aforesaid period, and if the same is made, the concerned authority may examine the representation and if the payments are due, the same may be made to him as expeditiously as possible.

4. In the circumstances, no case of contempt is made out. This Contempt Petition is, therefore, dismissed. Notices issued are discharged.


(C.P. Sharma)

Administrative Member


(Gopal Krishna)
Vice Chairman